COUNT-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 992 /2011

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari 2. Hon'ble Member (T) Shri Santanu Kumar Mahapatra

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th October, 2016, 10.30 A.M

Name of the Company		Deba Kumar Hazarika & Anr.		
		-Versus-		
	a a	Assam Chemicals & Pharmaceutical Pvt. Ltd. & Ors.		
Under Section		397/398		
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL		of	
9	LET	TERS)	77 87 1 17 15 1 Km - 1 1 1 1 1 1 1 1	

MR ADITYA KUMAR MUKHERSEE ADV.
MISS PUJASHREE DHACCHOLIA
ADV.

For the Petitioners

07.10.2016

D.C.0

ORDER

The Ld. Lawyer on behalf of the petitioners are present.

The matter is placed for direction.

The petitioners have prayed that since there is an order of Guwahati High Court dated 9-5-2016 to remand the case to CLB, Kolkata Bench and also in view of the fact that NCLT has been established at Guwahati, directions may be given to send the case to NCLT, Guwahati.

Heard the Ld. Lawyer of the petitioners.

Admittedly, the Registered Office of M/s. Assam Chemicals & Pharmaceutical Pvt. Ltd. is at H No. 16, Santipur Main Road, Near Pragjyotish College, Bharalumukh, Guwahati – 781 009.

On 1st June, 2016, the National Company Law Tribunal came into existence and under Section 434 of the Companies Act, 1956, the files pending with the then Company Law Board should have been transferred to the concerned Tribunal as per the territorial jurisdiction of the Registered Office of the Company.

The Registry may take necessary steps to send the complete case records in the matter to the NCLT, Guwahati having the territorial jurisdiction as the Registered Office of the Company is situated at Guwahati.

SANTANU KUMAR MANAPATRA

MEMBER (T)

MANORAMA KUMARI MEMBER(J)